

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

22.

**C.P. (IB)/842(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.11.2023**

NAME OF THE PARTIES:                      Delta Iron and Steel Company Private  
   Limited Acting Through Its Resolution  
   Professional Mr. Mangesh V. Kekre  
   Vs.  
   Uc Metals Private Limited

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1.     None present for the Operational Creditor. Adv. Ruchi Doshi, Ld. Counsel for the Corporate Debtor present.
  
2.     Ld. Counsel for the Corporate Debtor seeks time to file reply. Time granted. Counsel for the Corporate Debtor is directed to file reply within two weeks with a copy served upon the other side two days in advance of the next date of hearing.
  
3.     List this matter for further consideration on **18.12.2023**.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)